

Code Of Criminal Procedure (Rajasthan Amendment) Act, 1977

10 of 1977

[13 September 1977]

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An Act To amend the Code of Criminal Procedure, 1973 in its application to the State of Rajasthan. Be it enacted by the Rajasthan State Legislature in the Twenty-eighth Year of the Republic of India as follows: -

1. Short Title And Extent :-

(1) This Act may be called the Code of Criminal procedure (Rajasthan Amendment) Act, 1977.

(2) It shall extend to the whole of the State of Rajasthan.

2. Amendment Of Section 11, Central Act 2 Of 1974 :-

In the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) in its application of the State of Rajasthan, hereinafter referred to as the principal Act, After sub-section (1) of section 11, the following new sub-section shall be inserted, namely: -

"(1A) The State Government may likewise establish as many courts of Judicial Magistrates of the first class and of the second class in respect to particular cases or to a particular class or particular classes of cases, or in regard to case generally, in any local area.

3. Amendment Of Section 326, Central Act 2 Of 1974 :-

In the principal Act, in sub-section (1) of section 326, for the word "Magistrate", wherever occurring, the words "Judge or Magistrate" shall be substituted and in sub-section (2) thereof, before the words "from one Magistrate to another Magistrate", the words "from one Judge to another Judge or" shall be inserted.

4. Savings And Validation :-

All acts done, trials conducted, inquiries made, orders passed, courts established, powers conferred and exercised on and from the 3rd day of March, 1977, up to the date of the commencement of this Act, which would have been in consonance with the provisions of the Code of Criminal Procedure (Rajasthan Amendment) Ordinance, 1976 (Ordinance No. 12 of 1976) had the said Ordinance continued in operation, shall be deemed to have been validly and lawfully done, conducted, made, passed, established, conferred and exercised.